प्रक्रिया सहिता की धारा 164 के अधीन आवेदन पत्र तक नही दिया गया है,

(ख) क्या सयुक्त राष्ट्र सघ की नियम तथा प्रक्रिया सहिता की धारा 51 के अनुसार कोई भी राष्ट्र सयुक्त राष्ट्र सघ मे अपनी निजी भाषा का उपयोग कर सकता है, और

(ग) यदि हा, तो इस सम्बन्ध मे भारतीय लोगो की आकाक्षाओ तथा उत्साह को देखते हुए हिन्दी को सयुक्त राष्ट्र सघ की एक सरकारी भाषा बनाने के लिये तुरन्त कदम उठाये जायेगे, और यदि नही, तो इसके क्या कारण है ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) (क) से (ग) सयुक्त राष्ट्र महासभा की कार्यविधि नियमावली के नियम 53, न कि धारा 54 के अन्तर्गत महासभा द्वारा मान्य आधिकारिक भाषाओ से इतर किसी भी भाषा मे भाषण दिया जा सकता है। परन्तु इस मामले मे सबधित प्रतिनिधिमडल को महासभा या सबधित समिति की आधिकारिक भाषाओ मे से किसी एक भाषा म भाषान्तर करने के लिए आवश्यक व्यवस्था करनी पडती है।

हिन्दी को सयुक्त राष्ट्र सगठन की एक आधिकारिक भाषा के रूप मे मान्यता दिलाने के लिए सयुक्त राष्ट्र महासभा की कार्यविधि नियमावली के नियम 51 मे सशोधन कराने के लिए, नियम 163 के अधीन आवेदन करना होगा न कि नियम 164 के अधीन। औपचारिक रूप से आवेदन करने से पहले दूसरे प्रतिनिधिमडलो से परामर्श कर लेने की प्रक्रिया समीचीन होगी और इस दिशा मे कार्य प्रारम्भ कर दिया गया है। आधिकारिक भाषाओ मे एक और भाषा जोडने के लिए महासभा के बहुमत निर्णय की अपेक्षा होगी। हिन्दी को एक अन्तर्राष्ट्रीय भाषा के दर्जे तक ले जाने के लिए कदम उठाने से पहले इन तत्वो पर सावधानीपूर्वक विचार करना होगा।

---

12 hrs.

PAPERS LAID ON THE TABLE

INDIAN MEDICAL COUNCIL (AMDT.) RULES 1977, ANNUL REPORT OF CENTRAL COUNCIL OF HOMOEOPATHY FOR 1974-75 CERTIFIED ANNUAL ACCOUNTS OF AIIMS NEW DELHI FOR 1975 76 AND DRUGS AND COSMETICS (1ST AMDT.) RULES, 1977

स्वास्थ्य और परिवार कल्याण मन्त्री (श्री राज नारायण) : मैं निम्नलिखित पत्र सभा पटल पर रखता हू

(1) A copy of the Indian Medical Council (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No V 11012/2/76-MPT/MF(P) dated the 25th October 1977 under sub section (2) of section 32 of the Indian Medical Council Act 1956 [*Placed in Library See* No LT-1163/77]

(2) A copy of the Annual Reports (Hindi and English versions) of the Central Council of Homoeopathy for the years 1974 75 and 1975-76 together with the certified statements of account [*Placed in Library See* No LT-1164/77]

(3) A copy of the Certified Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi for the year 1975 76, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act 1956 [*Placed in Library See* No LT-1165/77]

(4) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1977 (Hindi and English versions) *published in Notification No GSR* 665, in Gazette of India dated the 28th May, 1977, under section 38 of

the Drugs and Cosmetics Act 1940 [*Placed in Library See* No IT 1166/77]

INDUSTRIAL DISPUTE (CENTRAL) FIRST AMDT RULES, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I beg to lay on the Table a copy of the Industrial Disputes (Central) First Amendment Rules 1977 (Hindi and English versions) published in Notification No G S.R 1070 in Gazette of India dated the 13th August 1977 under sub-section (5) of section 38 of the Industrial Disputes Act 1947 [*Placed in Library See* No LT 1167/77]

FOOD ADULTERATION (4TH AMDT) RULES 1977 MEDICAL TERMINATION OF PREGNANCY (AMDT) RULES 1977 AND NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) मैं निम्नलिखित पत्र सभा पटल पर रखता हूं —

(1) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules 1977 (Hindi and English versions) published in Notification No G S R 651(E) in Gazette of India dated the 22nd October 1977 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act 1954 [*Placed in Library See* No I T 1168/77]

(2) A copy of the Medical Termination of Pregnancy (Amendment) Rules 1977 (Hindi and English versions) published in Notification No G S.R 1387 in Gazette of India dated the 15th October 1977 under sub section (3) of section 6 of the Medical Termination of Pregnancy Act 1971 [*Placed in Library See* No I T 1169/77]

(3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act 1940 —

(i) The Drugs and Cosmetics (Second Amendment) Rules 1977 published in Notification No G S R 926 in Gazette of India dated the 16th July 1977

(ii) The Drugs and Cosmetics (Third Amendment) Rules 1977 published in Notification No G S R 1172 in Gazette of India dated the 10th September 1977

(iii) The Drugs and Cosmetic (Fourth Amendment) Rules 1977 published in Notification No G S R 1427 in Gazette of India dated the 22nd October 1977 [*Placed in Library See* No LT 1170/77

NOTIFICATION UNDER CUSTOMS ACT 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL) On behalf of Shri Zulfiquarulla I beg to lay on the Table a copy of Notification No G S R 701(E) (Hindi and English versions) published in Gazette of India dated the 14th November 1977 under section 159 of the Customs Act 1962 together with an explanatory memorandum [*Placed in Library See* No I T-1171/77]

CENTRAL EXCISE (27TH AMDT) RULES 1977 NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1944 AND EXPLANATORY MEMORANDUM

SHRI SATISH AGRAWAL I beg to lay on the Table—

(1) A copy of the Central Excise (Twenty seventh Amendment) Rules 1977 (Hindi and English versions) published in Notification No 322/77/C E in Gazette of India dated the 24th November 1977 under section 38 of the Central Excises and Salt Act 1944

(2) A copy each of Notifications Nos 323/77/C E to 326/77/C E (Hindi and English versions) published in Gazette of India dated the